GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2075

TO BE ANSWERED ON THE 31ST JULY, 2018 /SHRAVANA 9, 1940 (SAKA)

BANGLADESHI INFILTRATORS

2075. SHRI SISIR KUMAR ADHIKARI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Bangladesh has agreed to take back the infiltrators who are in various detention camps in the North-Eastern States;
- (b) if so, the number of deported illegal immigrant in such camps;
- (c) the details of proposals from the Bangladesh Government to take back the illegal migrants from the country; and
- (d) the time by which the migrants would return back to Bangladesh?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a) to (d): Deportation of illegally staying foreigners including Bangladeshi nationals is a continuous process. Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/ Union Territory Administrations and the Bureau of Immigration. Government of

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Bangladesh has recently verified the nationality and issued travel documents for deportation of 53 (including one minor) Bangladeshi nationals who are in various detention camps in Assam. Government of Assam has been advised to take necessary action to deport these Bangladeshi nationals as soon as possible. Deportation of these Bangladeshi nationals is within the powers of the State Government of Assam. As per information available, 39 Bangladeshi nationals were deported from detention camps in Assam during the last two years i.e. 2016 and 2017, after following the due process of law.
